

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 108
New IA-1895/2024
In
IB-312(ND)/2021

IN THE MATTER OF:

M/s. Shri Sai Enterprises

.... Petitioner/Applicant

Vs.

Iceberg Developers Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For Liquidator : Mr Harshit Agarwal, Mr Aasheesh Gupta Advs. Mr.
Vijender Sharma (Liquidator)

ORDER

New IA1895/2024

The 3rd Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA disposed of.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)